

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/99/(IB)/2017
NAME OF THE PETITIONER(S) : K. RENGARAJAN
NAME OF THE RESPONDENT(S) : BHARAT AZUR IT PVT LTD
UNDER SECTION : 433 (e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

POORNIMA

COUNSEL FOR
PETITIONER

Poornima

ORDER

Counsel for the petitioner present and submitted that the compliance with regard to the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016 has been made on 10.07.2017 by filing an affidavit stating that no notice is given by the Corporate Debtor relating to any dispute of unpaid operational debt. As per the order dt. 11.07.2017, a direction was given to the Petitioner to make the paper publication in order to serve the Corporate Debtor. The same has been done by making publication in 'News Today' in English and 'Maalai Chudhar' in vernacular and the same is placed on record. Service against Corporate Debtor is held sufficient. The Corporate Debtor is Proceeded ex parte. The Petitioner is directed to propose the name of the IRP after seeking written communication in Form (2). Put up on 18.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)